

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2374/2004

8

New Delhi, this the 20th May, 2005

Hon'ble Mr.Justice M.A.Khan, Vice-Chairman (J)
Hon'ble Mr.S.A.Singh, Member(A)

Smt. Sushila,
W/o Shri Zile Singh
Working as Sweeper in
Sarvodaya Kanya Vidyalaya,
B-Block, Janak Puri, New Delhi-110058.

...Applicant.

(By advocate: None)

Versus

1. The Govt. of N.C.T of Delhi,
Through Its Secretary,
Ministry of Education,
Secretariat, Delhi.
2. The Director,
Directorate of Education,
Old Secretariat, Delhi.
3. The Administrative Officer,
Estt. Branch, Dte. Of Education,
N.C.T. of Delhi,
Old Secretariat, Delhi.Respondents.

(By advocate: Ms. Simran for Mrs. Avnish Ahlawat)

ORDER (ORAL)

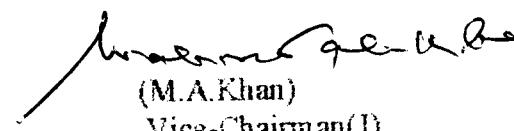
By Mr. Justice M.A.Khan:

Nobody appeared on behalf of applicant. Learned counsel for respondents has stated that after filing of this OA, the services of the applicant have been regularized notionally w.e.f. 05.08.2003 by order dated 24.3.2000 and the monetary benefits have been given from the date of the order.

2. It seems that the applicant is not interested in pursuing his case any more.

Accordingly, O.A. is dismissed in default.


(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman(J)

/kdr/